The question was put and the motion was adopted.

RAO INDERJIT SINGH: Sir, I introduce the Bill.

The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. BHAGWAT KISHANRAO KARAD): Sir, I move for leave to introduce a Bill further to amend the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

The question was put and the motion was adopted.

DR. BHAGWAT KISHANRAO KARAD: Sir, I introduce the Bill.

The Coconut Development Board (Amendment) Bill, 2021

MR. DEPUTY CHAIRMAN: We move now to the next Business, the Coconut Development Board (Amendment) Bill, 2021. Now, Shri Narendra Singh Tomar to move a motion for consideration of the Coconut Development Board (Amendment) Bill, 2021. ...(Interruptions)...

कृषि एवं किसान कल्याण मंत्री (श्री नरेन्द्र सिंह तोमर)ः महोदय, मैं प्रस्ताव करता हूं किः

"नारियल विकास बोर्ड अधिनियम, 1979 का और संशोधन करने वाले विधेयक पर विचार किया जाए।"

...(व्यवधान)...

The question was proposed.

MR. DEPUTY CHAIRMAN: The Motion is moved. ...(Interruptions)... आप इस मोशन पर कुछ बोलना चाहेंगे? ...(व्यवधान)...

श्री नरेन्द्र सिंह तोमरः उपसभापति महोदय, मैं अभी नहीं बोलना चाहता। ...(व्यवधान)...

SHRI K.C. VENUGOPAL (Rajasthan): Sir, ... (Interruptions)...

श्री उपसभापति : श्री मुजीबुल्ला खान। ...(व्यवधान)...

श्री मुजीबुल्ला खान (ओडिशा) : मान्यवर उपसभापित महोदय, नारियल विकास बोर्ड की जो स्थापना हुई थी, वह 1981 में धारा-4 के तहत हुई थी। आज मैं एक बात कहना चाहता हूं कि हमारे जो कोस्टल रीजन्स है, उन रीजन्स को कम से कम प्राइयॉरिटी तो दी जाए, खास करके हमारा ओडिशा, जहां 780 किलोमीटर का कोस्टल रीजन है। अतः ओडिशा को प्राइयॉरिटी दी जाए। ओडिशा क्लाइमैटिक दृष्टि से बहुत ही पिछड़ा हुआ है और वहां बार-बार तूफान आता है इसलिए बोर्ड में हमारा एक मेम्बर परमानेंट रखना चाहिए, यह मैं माननीय मंत्री महोदय से कहना चाहता हूँ, धन्यवाद।

श्री उपसभापति : चूँिक और किसी स्पीकर ने नाम नहीं दिया है इसलिए मैं मिनिस्टर को रिप्लाई के लिए बुला रहा हूं। ...(व्यवधान)...

श्री नरेन्द्र सिंह तोमरः माननीय उपसभापित महोदय, हम लोगों ने नारियल विकास बोर्ड अधिनियम में जो संशोधन प्रस्तुत किया है, इसके पीछे उद्देश्य यही है कि नारियल का जो क्षेत्र है, उसको और विकसित किया जाए, विपणन की सुविधाएं दी जाएं ताकि उससे किसानों को अधिक से अधिक फायदा मिले। मैं इतना ही इस अवसर पर कहना चाहता हूं और जिन माननीय सदस्य ने इस पर अपने विचार व्यक्त किए, उनके प्रति आभार प्रकट करता हूं। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by Shri Narendra Singh Tomar to vote. Now, the question is:

"That the Bill further to amend the Coconut Development Board Act, 1979, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clauses 1, the Enacting Formula and the Title were added to the Bill.

SHRI K.C. VENUGOPAL: Sir, this is one of the important Bills. ...(Interruptions)...

This is affecting the farmers. ...(Interruptions)... How can you pass such an important Bill in din? ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please, there are no names. ...(Interruptions)... There are no names. ...(Interruptions)... You have not given your name. ...(Interruptions)...

SHRI K.C. VENUGOPAL: Sir, ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It must go on record that you have not given your name here. ...(Interruptions)... You do not want to speak. ...(Interruptions)... If you want division, first go back to your seats. ...(Interruptions)... If you want division, go back to your seats. ...(Interruptions)... Nothing is going on record. ...(Interruptions)...

SHRI K.C. VENUGOPAL: *

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(Interruptions)... If you want division, I will allow it. ...(Interruptions)... I am waiting. ...(Interruptions)... If you are interested in division, please go back to your seats. ...(Interruptions)... Please go back to your seats. ...(Interruptions)... Nothing is going on record.

SHRI K.C. VENUGOPAL: *

MR. DEPUTY CHAIRMAN: You are not interested in voting, so, you are not going to your seats. ...(Interruptions)... You know the precedent, you know the rules. ...(Interruptions)... So, please. ...(Interruptions)... Again, I am giving one opportunity, मैं आपसे फिर अनुरोध कर रहा हूं कि अगर आप वोटिंग चाहते हैं तो अपनी सीट पर जाइए। जो रूल्स और प्रिसिडेंट हैं, उसके अनुसार आप जानते हैं कि यह हाउस शुरू से जिन नियमों से चल रहा है, उसी को मैं फॉलो कर रहा हूं। आपने स्पीकर का नाम नहीं दिया है। Now, Shri Narendra Singh Tomar to move that the Bill be passed.

श्री नरेन्द्र सिंह तोमरः माननीय उपसभापति महोदय, मैं प्रस्ताव करता हूं किः

"विधेयक को पारित किया जाए।"

The question was put and the motion was adopted.

-

^{*} Not recorded.

श्री उपसभापति : वैल में खड़े होकर 'no' कहने का कितना अधिकार है, वह आप जानते हैं। ...(व्यवधान)... The House stands adjourned to meet at 11.00 hrs on Monday, the 2^{nd} August, 2021.

The House then adjourned at forty minutes past two of the clock till eleven of the clock on Monday, the 2nd August, 2021.